

1	2	3	4
14.	Mazar of Abdul Kalam Azad		2946.125 Sq. Mtrs.
15.	Sanjay Gandhi Memorial Samiti	02.528	
In addition the memorials of late leaders are located in some of the Government bungalows earlier occupied by these leaders.			
1.	Teen Murthy House	07.758 Sq. Mtrs. dedicate in the name of late Sh. Jawahar Lal Nehru.	
2.	1 Safdarjung Road 1 Akbar Road	689.87 Sq. Mtrs. and 702.88 Sq. Mtrs. dedicated in the name of Smt. Indira Gandhi.	

All Samadis/memorials/Mazar except Rajghat are being maintained directly by the CPWD and the expenditure thereon incurred from the CPWD budget.

Similar is the case of Tis January Memorial which is owned by a private party but memorial therein the name of Father of Nation is being maintained by the CPWD.

#### ONGC

2758. SHRI ISWAR PRASANNA HAZARIKA : Will the PRIME MINISTER be pleased to state :

(a) the main objective, role and functions of GAIL in relation to ONGCL:

(b) whether GAIL recovers only the transportation charges or the total sale proceeds of gas supplies including transportation charges from the consumers;

(c) whether there are cases where GAIL is demanding additional charges to be paid for ONGCL supplies where transportation is done by other agencies like Assam Gas Company Ltd;

(d) whether GAIL has been given powers to decide on quantum of supplies to Power, Fertiliser, Steel and other consumer groups; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) GAIL is marketing the gas produced by ONGC.

(b) GAIL recovers the total sale proceeds including transportation charges from the consumers.

(c) Nominal service charges are being levied for services rendered by GAIL.

(d) and (e) Supplies to consumers are made in accordance with the allocations made by the Government.

[Translation]

#### Adulteration of Kerosene

2759. SHRI RAJESH RANJAN ALIAS PAPPU YADAV :

SHRI GEORGE FERNANDES :

SHRI ANNASAHIB M.K. PATIL :

SHRI RAJENDRA AGNIHOTRI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Indian Oil Corporation had commissioned an inquiry into the quantum of kerosene diverted for adulteration purposes;

(b) if so, whether the agency has since submitted its report;

(c) if so, the findings of this agency;

(d) whether the Government are aware that in Maharashtra alone, 40 lakh kilo-liters of kerosene is diverted for adulteration purposes;

(e) if so, whether the Government are aware that the estimated loss to Central and State Government from the State of Maharashtra alone is over Rs. 300 crore per year as a result of this diversion; and

(f) the steps taken by the Government to check this diversion of kerosene for adulteration?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) The Indian Oil Corporation Ltd. on behalf of the Oil Marketing Companies had engaged the services of M/s. Tata Economic Consultancy Services (TECS) for carrying out a study on the existing distribution system and diversion of kerosene. The report of TECS was submitted in March, 1995. According to the report, approximately, 25% of PDS kerosene gets diverted for unauthorised uses such as adulteration with MS/HSD, industrial uses (printing/textile units, workshops etc.) use by commercial units like restaurants and black marketing to households, basically on account of heavy price differential between P.D.S. kerosene and MS/HSD, on account of heavy subsidy on kerosene.

(d) and (e) No, Sir

(f) In order to check diversion of kerosene for adulteration of MS/HSD, steps such as density checks, furfural doping of kerosene, blue-dyeing of kerosene, regular/surprise inspections of retail outlets/SKO dealerships by field officers of the oil companies, Joint Industry Teams, Mobile Laboratories and officers of the State Government enforcement agencies, are taken.

Action is taken against the erring dealers under the Marketing Discipline Guidelines. Action is also taken by the State Government Enforcement Agencies under the Essential Commodities Act and the MS/HSD Control Order.

#### Village Without Roads

2760. SHRI KASHI RAM RANA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the villages having more than 1000 population are still not connected with the nearest all weather roads in the country;

(b) the percentage of the villages having more than one thousand population connected with the nearest all weather roads by the end of February, 1997.

(c) whether the Government have formulated any time-bound scheme to connect certain villages with the nearest all weather roads; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) Under the Minimum Needs Programme, 85.7% of villages with population of 1000 and above are estimated to have been connected upto March, 1996.

(c) and (d) The Eighth Plan (1992-97) envisaged linking of all villages with population of 1000 and above by all weather roads by the end of the Plan.

[English]

#### Seniority List in Group 'A' Services

2761. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether recruitment to many Group-A organised services is being through Civil Services Examination conducted by UPSC and their seniority is maintained throughout their service;

(b) if not, the reasons therefor; and

(c) the guidelines proposed to be set up to maintain the seniority among Group-A organised services?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) At present recruitment to specified Group 'A' Organised Services is being done through Civil Services Examination conducted by UPSC. Depending upon their position in the merit list and the option exercised by them, selected candidates are allocated to various Group 'A' Organised Services. However, seniority of the candidates selected is not always maintained through out their service as per the merit position at the time of initial recruitment. This is because the service rules of various organised services contain a provision relating to maintenance of the seniority of officers belonging to that service. Normally, such provision is to determine their seniority in accordance with the general instructions on the subject issued by the Department of Personnel and Training (DOPT). According to the general instructions issued by DOPT, seniority of a direct recruit to a post is determined by the order or merit indicated at the time of his initial appointment and his seniority is re-fixed on promotion in the order in which he is recommended for such promotion by Departmental Promotion Committee. Seniority of an officer allocated to a particular Group 'A' service is determined in a particular post with reference to other officers holding the same post in the same service and it is neither necessary nor possible to maintain his seniority with reference to officers in various other services as per their merit position in the Civil Services Examination at the time of their initial recruitment as promotional avenues are available within each organised service and officers of each organised service are governed by the service rules applicable to the organised service to which they belong.

#### Illegal Occupants of Government Accommodation

2762. SHRI NITISH BHARADWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of bungalows and quarters belonging to the Directorate of Estates are under illegal occupation at Jawahar Lal Nehru Marg, Tagore Road, Ahilyabai Road, Thompson Road, Minto Road, Mirdard Road, Mata Sundari Road, Mata Sundari Lane, Kotla Road and some more adjoining roads in the Minto Road area;

(b) if so, the details thereof;

(c) whether these bungalows and quarters are in such illegal occupation for the last ten years;

(d) if so, whether workshops, shops, garages and the like have been started at these premises;

(e) if so, the time by which these premises will be got vacated;